

(c) the time by which it is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY) : (a) to (c) The Government of Assam submitted following four (4) Detailed Project Reports (DPRs) costing about Rs. 1100 crore related to Drinking Water Supply:-

- (i) DPR for South Guwahati West Zone Drinking Water Supply Scheme.
- (ii) DPR for South Guwahati East Zone Drinking Water Supply Scheme.
- (iii) DPR for South Guwahati Central Zone Drinking Water Supply Scheme
- (iv) DPR for North Guwahati Drinking Water Supply Scheme.

Out of the above, the project for South Guwahati West Zone Drinking Water Supply Scheme was approved by the Central Sanctioning & Monitoring Committee (CSMC) on 29-02-2008 for funding under Urban Infrastructure & Governance (UIG) under Jawaharlal Nehru National Urban Renewal Mission (JNNURM) with approved cost of Rs.280.94 crore and Additional Central Assistance (ACA) commitment of Rs.252.85 crore. An amount of Rs. 126.42 crore has been released for the project as ACA. The project implementing authority is Guwahati Metropolitan Development Authority (GMDA) and project is scheduled for completion in March, 2011 as per the Quarterly Progress Report (QPR) submitted by the State Government.

The remaining three (3) DPRs have been withdrawn by the State Government for taking up the projects outside JNNURM as follows:-

- (i) DPR for South Guwahati East Zone Drinking Water Supply Scheme for funding under North East Regional Urban Development Project (NERUDP) - Asian Development Bank (ADB) Project.
- (ii) DPR for South Guwahati Central Zone Drinking Water Supply Scheme for funding from Japan Bank for International Cooperation (JBIC)
- (iii) DPR for North Guwahati Drinking Water Supply Scheme for funding from Japan Bank for International Cooperation (JBIC).

Regularization of unauthorized colonies in Delhi

1630. SHRI PARVEZ HASHMI : Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that about 1600 unauthorized colonies are going to be regularized in Delhi;

(b) if so, the time limit given for regularization;

(c) whether it is also true that large number of unauthorized colonies are still coming up on green/agriculture land in various areas of Delhi in connivance with Police, land owning agencies and Revenue Department of Delhi; and

(d) if so, the action Government has taken to stop the encroachment of Government/agriculture land from the hands of land grabbers to stop unauthorized construction?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY) : (a) The Government of National Capital Territory of Delhi (GNCTD) has informed that it has received 1639 applications in the year 2007-08 from the Residents' Welfare Association of unauthorized colonies for regularization.

(b) The Revised Guidelines and Regulations for regularization of unauthorized colonies contain the general principles, procedure, steps to be taken, parameters etc. for regularization of Unauthorized Colonies. The time schedule for regularization of Unauthorized Colonies has been given in para 5 of Notification dated 24th March, 2008 and Notification dated 16th June, 2008. A time period of twelve months has been provided for formal regularization from the date of issue of provisional certificate. Lt. Governor, Delhi has been empowered to relax the time-limit and has extended this period by one year *i.e.* upto 30.10.2010. Only those colonies fulfilling the provisions of Revised Guidelines and Regulations will be eligible for regularization.

(c) Neither GNCTD, Delhi Police nor DDA have reported unauthorized colonies still coming up in green or agriculture land in connivance with their officials.

(d) Local bodies and land owning agencies, are empowered under the relevant provisions of the law and Government instructions issued in this regard to take appropriate action against encroachment and unauthorized construction.

Scheme under JNNURM in M.P.

†1631. SHRI RAGHUNANDAN SHARMA : Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the funds provided to each of the four districts in Madhya Pradesh selected under Jawaharlal Nehru National Urban Renewal Mission (JNNURM);

(b) the time-limit fixed to complete these schemes;

(c) the names of the districts in Madhya Pradesh selected for the development of urban poor areas, the details thereof, district-wise; and

(d) the process of selecting these districts?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY) : (a) The funds provided to the projects approved under Urban Infrastructure & Governance (UIG) and Basic Services to the Urban Poor (BSUP) component of Jawaharlal Nehru National Urban Renewal Mission (JNNURM) to each of the four Mission Cities in Madhya Pradesh is as under :-

†Original notice of the question was received in Hindi.